

ITEM NO.2

COURT NO.8

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 874/2023

VAISHALI GAURAV

Petitioner(s)

VERSUS

VISHAL KUMAR

Respondent(s)

(WITH MEDIATION REPORT IA No. 68732/2023 - EX-PARTE STAY & IA No. 68738/2023 - EXEMPTION FROM FILING O.T.)

WITH

T.P.(Cr1.) No. 363/2023 (II-B)

(IA No. 101445/2023 - EX-PARTE STAY, IA No. 101446/2023 - EXEMPTION FROM FILING O.T.)

T.P.(Cr1.) No. 456/2023 (II-B)

(IA No. 122367/2023 - EXEMPTION FROM FILING O.T. AND IA No. 122366/2023 - STAY APPLICATION)

Date : 10-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Parties

Mr. Shahid Azad, Adv.

Mr. Shafik Ahmed, Adv.

Mr. Danish Saifi, Adv.

Mr. Lalit Mohan, Adv.

Ms. Meenu Sharma, Adv.

Mrs. Shailey Shukla, Adv.

Mr. Kamal Kumar, Adv.

Mr. Padhmanabha Raja K.R., Adv.

Ms. Anju, Adv.

Mr. V. Elanchezhian, AOR

Mrs. Niranjana Singh, AOR

Ms. Sarvshree, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the parties may file  
additional affidavit(s) placing on record the relevant

material to show the proof of residence of the petitioner (Vaishali Gaurav).

List the matters after four weeks.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER